

CSP NO 847 OF 2017
IN
CSA NO 617 OF 2017

AND

AND

Intercat Equipment (Mumbai) Private Limited,
a Company incorporated under the provisions of
Companies Act, 1956 having its registered office
at Plot No - 6A MIDC Industrial Estate, Taloja,
Distt Raigad, Maharashtra – 410208

AND

Johnson Matthey Chemicals India Private Limited, a	}
Company incorporated under the provisions of Companies	}
Act 1956 having its registered office at Plot No - 6A	}
MIDC Industrial Estate, Taloja, Maharashtra – 410208	}

Coram:

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Order

1. Petition admitted.
2. Petition fixed for hearing on 12th October , 2017.

3. Learned Counsel for the Petitioners submits that in pursuance of Order dated 23rd June 2017 passed by this Tribunal in Company Scheme Application No 617 of 2017, meeting of the Equity Shareholders of the First Petitioner Company was convened and held at Plot No - 6A MIDC Industrial Estate, Talaja, Maharashtra – 410208 on Tuesday, 8th August, 2017 at 11:30 A.M and the scheme was approved by requisite majority. The learned Counsel for the Petitioners further submit that meeting of the Equity Shareholders of the Second Petitioner company was held at Plot No - 6A MIDC Industrial Estate, Talaja, Maharashtra – 410208 on Tuesday, 8th August, 2017 at 11:00 A.M. and the scheme was approved by requisite majority.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies Mumbai and Official Liquidator, High Court, Bombay.
5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. “Free Press Journal” in English and “Navshakti” in Marathi, both circulated in Mumbai.
6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

Sd/-

V .Nallasenapathy, Member (T)

B.S.V. Prakash Kumar, Member (J)